

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 32128 OF 2015 AND 128-129 OF 2016

Union of India & Ors.

...Petitioners

-VERSUS-

M/s Ahluwalia Construction Group Etc.

...Respondents

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 12th February, 2016, when the Court was pleased to pass the following order:-

**“List the matters after service is complete.
Interim orders to continue.”**

S.L.P.(C) No. 32128 of 2015

It is submitted that no one has filed Vakalatnama/Appearance on behalf of the sole respondent though served with notice.

S.L.P.(C) Nos. 128-129 of 2016

It is submitted that counsel for the petitioner has not taken any fresh steps for service of notice to unserved sole respondent so far.

The office report is listed before the Ld. Registrar's Court.

Dated this the 21st day of July, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. B.K. Prasad, Advocate
Central Agency Section.

ASSISTANT REGISTRAR